

By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-03/2022/ 8989 /A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Cachar, Silchar.

Dated Guwahati, the 27<sup>th</sup> September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. JCD.I/19/22/4941 dated 12.09.2022

Sir,

With reference to the above, I am directed to inform you that Shri Siddhartha Shankar Sharma, Secretary, District Legal Services Authority, Cachar, Silchar has been allowed to avail LTC for the block period of 2018-2021 (by way of **carry forward**) tentatively w.e.f. 03.10.2022 to 10.10.2022 to visit Kerala (Thiruvananthapuram) via Kolkata along with his dependent father, wife and daughter, by the shortest possible route, as per existing Rules.

Shri Sharma may be informed accordingly.

Thanking you.

Yours faithfully,

*Self*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/ 8910 - 93 /A, dated- 27.09.2022**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Siddhartha Shankar Sharma, Secretary, District Legal Services Authority, Cachar, Silchar for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action for allotment of budget for the LTC advance amount, as per Rules
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

*26/9/22*  
**REGISTRAR (VIGILANCE)**